

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **03.03.2023** at **02.30 PM** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/7(CHE)/2023
NAME OF THE PETITIONER(S) : Smartpaddle Technology Pvt Ltd
NAME OF THE RESPONDENTS : Fashion Influence Clothing India Pvt Ltd
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

The Petitioner is represented by the Ld. Counsel Ms. Ragha Sudha and the Respondent is represented by the Ld. Counsel Mr. Raghav Menon through video conferencing mode.

Respondent Counsel Mr. Raghav Menon is undertakes to file Vakalath.

Applicant Counsel is directed to serve the entire application copy along with the annexures through email to the Respondent Counsel.

Respondent Counsel is directed to file reply, if any, within period of 2 weeks from the date of receipt of the application.

Rejoinder, if any, to be filed within 7 days thereafter.

List the matter on **14.04.2023** for further hearing.

— Sb —

[SAMEER KAKAR]
MEMBER (TECHNICAL)

AR

— Sb —

[SANJIV JAIN]
MEMBER (JUDICIAL)